

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 612  
IB-158/ND/2023

**IN THE MATTER OF:**  
**M/s. Rajdhani Metal Ltd.**

...PETITIONER

**Vs.**

**M/s. CMI Ltd.**

...RESPONDENT

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 19.05.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Mr. Ayush Nanda, Adv.**

**For the Respondent/Corporate Debtor :Mr. Niharika Tanwar, Adv.**

**ORDER**

Heard Mr. Ayush Nanda, Ld. Advocate appearing for the Petitioner. In compliance with the order dated 17.03.2023 affidavit of service along with proof of service has been filed. Ld. Counsel appearing for the Respondent seeks time to file reply. Ten days' time is granted for filing reply. List the matter for arguments on **09.06.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**